

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.217
IB-71(ND)/2023

IN THE MATTER OF:

M/s. Gupshup Technology India Pvt Ltd.

.... **APPLICANT/PETITIONER**

Vs.

Gamma Gaana Ltd.

.... **RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. NPS Chawla, Mr. Sujoy Datta, Ms. Kinjal Goyal,
Advocates

For the Respondent : Mr. Nikhil Jain, Advocate

ORDER

It is stated by Ld. Counsel appearing for the parties that settlement has been arrived at between the parties.

List the matter on **29.03.2023** to enable the Applicant to seek instructions and file an application seeking withdrawal of the matter.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)